

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 1129
ANSWERED ON 13/12/2022

CORRUPTION IN MGNREGS

1129. DR. SUKANTA MAJUMDAR:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government has received multiple complaints of rampant corruption practices in the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) in West Bengal;
- (b) if so, whether the Government has sent a team of senior officers to investigate the complaints;
- (c) if so, whether a large number of villages are found indulged in corruption in implementation of MGNREGS in West Bengal including Balurghat;
- (d) if so, whether financial penalties were imposed on these corrupt village panchayats;
- (e) if so, the details thereof, district-wise;
- (f) whether the Government is considering to carry out investigation of all funds spent during the last ten years under MGNREGS in West Bengal; and
- (g) if so, the details thereof including the other corrective action proposed to be taken by the Government in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SADHVI NIRANJAN JYOTI)

(a) to (g): Yes, sir. On receipt of complaints from public or public representative, the complaints are either gets enquired by the concerned State or by sending Central Team/ National Level Monitors to enquire into the matter. The complaint received from West Bengal has been dealt accordingly. The Government of India has sent Central Team to investigate the matter. On receipt of the report of the Central Team, the State Government of West Bengal was directed to submit Action Taken Report. State Government has made recovery and has taken disciplinary/legal proceedings against officials/functionaries for embezzlement/misutilization of funds. Balurghat district has not covered by the Central Team. District wise recovery amount as well as steps taken by the State Government of West Bengal against officials/functionaries is at **Annexure**.

Annexure

Annexure referred in reply to part (a) to (g) of Lok Sabha Unstarred Question No. 1129 dated 13.12.2022.

Sr. No.	Action Taken	District wise recovery amount as well as steps taken by the State Government of West Bengal against officials/functionaries																																				
1	FIR Lodged	So far FIR have been Lodged against 9 supervisors and 4 Govt. employees																																				
2	Show Cause Notice issued	Disciplinary proceedings, show cause notice, evidence collection and framing of article of charges are being done against 119 personnel, out of which Articles of charge have been framed against 16 persons and termination has been issued against 5 Supervisors.																																				
3	Recovery made	<table border="1"> <thead> <tr> <th data-bbox="464 853 592 891">SI No.</th> <th data-bbox="592 853 895 891">District</th> <th data-bbox="895 853 1377 891">Amount Recovered (Rs.)</th> </tr> </thead> <tbody> <tr> <td data-bbox="464 891 592 936">1</td> <td data-bbox="592 891 895 936">Purba Medinipur</td> <td data-bbox="895 891 1377 936">9,71,362</td> </tr> <tr> <td data-bbox="464 936 592 981">2</td> <td data-bbox="592 936 895 981">Bankura</td> <td data-bbox="895 936 1377 981">3,63,170</td> </tr> <tr> <td data-bbox="464 981 592 1025">3</td> <td data-bbox="592 981 895 1025">Jhargarm</td> <td data-bbox="895 981 1377 1025">1,15,271</td> </tr> <tr> <td data-bbox="464 1025 592 1070">4</td> <td data-bbox="592 1025 895 1070">Dakshin Dinajpur</td> <td data-bbox="895 1025 1377 1070">60,000</td> </tr> <tr> <td data-bbox="464 1070 592 1115">5</td> <td data-bbox="592 1070 895 1115">Pachim Medinipur</td> <td data-bbox="895 1070 1377 1115">34,560</td> </tr> <tr> <td data-bbox="464 1115 592 1160">6</td> <td data-bbox="592 1115 895 1160">Nadia</td> <td data-bbox="895 1115 1377 1160">6,390</td> </tr> <tr> <td data-bbox="464 1160 592 1205">7</td> <td data-bbox="592 1160 895 1205">Dakshin Dinajpur</td> <td data-bbox="895 1160 1377 1205">19,12,595</td> </tr> <tr> <td data-bbox="464 1205 592 1249">8</td> <td data-bbox="592 1205 895 1249">Alipurduar</td> <td data-bbox="895 1205 1377 1249">3,16,242</td> </tr> <tr> <td data-bbox="464 1249 592 1294">9</td> <td data-bbox="592 1249 895 1294">South 24 Parganas</td> <td data-bbox="895 1249 1377 1294">2,83,231</td> </tr> <tr> <td data-bbox="464 1294 592 1339">10</td> <td data-bbox="592 1294 895 1339">Uttar Dinajpur</td> <td data-bbox="895 1294 1377 1339">1,15,213</td> </tr> <tr> <td data-bbox="464 1339 592 1384">11</td> <td data-bbox="592 1339 895 1384">North 24 Parganas</td> <td data-bbox="895 1339 1377 1384">10,58,810</td> </tr> </tbody> </table>	SI No.	District	Amount Recovered (Rs.)	1	Purba Medinipur	9,71,362	2	Bankura	3,63,170	3	Jhargarm	1,15,271	4	Dakshin Dinajpur	60,000	5	Pachim Medinipur	34,560	6	Nadia	6,390	7	Dakshin Dinajpur	19,12,595	8	Alipurduar	3,16,242	9	South 24 Parganas	2,83,231	10	Uttar Dinajpur	1,15,213	11	North 24 Parganas	10,58,810
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4	Disciplinary proceedings	Schemes where splitting of estimate was done have been identified and action has been started against 37 such Engineers/Technical personnel in the State. To avoid splitting of schemes a detailed advisory / direction has been issued to DPCs vide Memo No. 1001 dated 14.7.22. Orientation programmes and meetings have been held for engineers and Mahatma Gandhi NREGA officials on this issue.																																				
5	Termination	So far 57 supervisor and 3 Village Level Entrepreneurs terminated																																				
